

**(2023) 09 SHI CK 0072**  
**In the High Court Of Himachal Pradesh**  
**Case No : Civil Writ Petition No. 6822 Of 2023**

Guman Singh

APPELLANT

Vs

State Of H.P. & Others

RESPONDENT

**Date of Decision :** 28-09-2023

**Acts Referred:**

**Citation :** (2023) 09 SHI CK 0072

**Hon'ble Judges :** Ajay Mohan Goel, J

**Bench :** Single Bench

**Advocate :** Naresh Kumar Tomar, Rupinder Singh Thakur, Pushpinder Jaswal, Ranjna Patial, Sumit Sharma, Rajat Chauhan

**Final Decision :** Disposed Of

## Judgement

Ajay Mohan Goel, J

1. By way of this petition, the petitioner has, inter alia, prayed for the following relief:-

"It is, therefore, respectfully prayed that this petition may kindly be allowed and decmarcation of the land comprised in khasra No.134 (old) New Khasra No.1188/134, meAsuring 0-4 bigha and 1189/134, measuring 0-3 bigha, and khasra No.136, measuring 9 biswas, situated at Village Revenue Village Matiyana, Tehsil Shillai, District Sirmour, H.P. may kindly be done on the basis of Annexure A-1 which is pending with the respondent No.2 i.e. Assistant Collector Grade-II, Tehsil Shillai, Distt. Sirmour, HP."

2. On 25.09.2023, learned Additional Advocate was directed to have instructions. Today, learned Additional Advocate General, on instructions imparted by Tehsildar, Shilai, District Sirmour, H.P., dated 28.09.2023 submits that three months time be granted to redress the grievance of the petitioner and to carry out the demarcation.

3. This is opposed to by learned counsel for the petitioner, who submits that the

time of three months is on the excessive side.

4. Be that as it may, the petition is disposed of with the direction that let the needful in terms of the instructions imparted to the office of learned Advocate General be done by the Authorities concerned within a period of eight weeks from today. Pending miscellaneous applications, if any, also stand disposed of.